POST OFFER PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF

EVERONN EDUCATION LIMITED

Registered Office: No. 82, IV Avenue, Ashok Nagar, Chennai - 600 083, India
Phone: 044-2371 8202-03/2471 5356-59; Fax: 044-2471 7845

This post offer public announcement (**"Announcement"**) is being issued by Edelweiss Capital Limited (**"Manager to the Offer"**), on behalf of SKIL Infrastructure Limited (the **"Acquirer"**) along with SKIL Knowledge Cities Private Limited being person acting in concert (the **"PAC"**) with the Acquirer, to the equity shareholders/beneficial owners (**"Shareholders"**) of Everonn Education Limited (the **"Target Company"**) pursuant to and in compliance with Regulation 10 and Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (**"SEBI SAST Regulations"**).

The details subsequent to the completion of the Offer made *vide* (a) public announcement published on 22 July 2010 (**"PA"**), (b) the Letter of Offer dated 29 October 2010 (**"Letter of Offer"**), (c) corrigendum to the PA published on 4 November 2009 and corrigendum to PA and Letter of Offer published on 19 November 2010 (together the **"Corrigenda"**), to acquire up to 39,44,080 fully paid up equity shares of Rs 10 representing 20% of the Emerging Voting Capital of the Target Company at a price of Rs 587.01 (Rupees Five hundred eighty seven and one paisa only) per fully paid up equity share payable in cash, are as under:

1. Name of the Target Company — Everonn Education Limited
2. Name of Acquirer including PAC: — SKIL Infrastructure Limited (Acquirer)
   SKIL Knowledge Cities Private Limited (PAC)
3. Name of Manager to the offer: — Edelweiss Capital Limited
4. Name of the Registrar to the offer — Karvy Computershare Private Limited
5. Offer Details
   a. Date of opening of the offer — Monday, 8 November 2010
   b. Date of closure of the offer — Saturday, 27 November 2010
6. Details of the acquisition

Sr. No.	Item	Proposed in the Offer document[1]		Actual[2]	
i.	Offer Price	Rs. 587.01 per fully paid up equity share		Rs. 587.01 per fully paid up equity share	
ii.	Share holding of Acquirer (No. & %) before Investment Agreement/PA	NIL		NIL	
iii.	Shares to be acquired by way of conversion of OCDs (No. & %)	40,00,000 (20.28%)[3]		39,11,500 (20.55%)	
iv.	Shares acquired in the Offer (No. & %)	39,44,080 (20.00%)[4]		88,500 (0.47%)	
v.	Size of the Offer (No. of shares multiplied by offer price per share)	Rs 231,52,14,400.80		Rs 5,19,50,385	
vi.	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %)	NIL		NIL	
vii.	Post Offer shareholding of the Acquirer (No & %)	40,00,000 (20.28%)[3]		40,00,000 (21.02%)	
viii.	Pre & post Offer shareholding of public (No & %)	**Pre offer**	**Post offer**	**Pre offer**	**Post offer**
		11,053,002 (73.10%)	7,108,922 (45.06%)[4]	11,053,002 (73.10%)	1,09,64,502 (57.61%)[4]

[1] Based on Emerging Voting Capital.
[2] Based on paid-up share capital of the Target Company post actual conversion of OCDs.
[3] Assuming no Shares are offered by the Shareholders. As per the terms of the Investment Agreement, the OCDs issued to the Acquirer will be redeemed or converted to such number of Shares such that post conversion, the aggregate shareholding of the Acquirer and PAC (including Shares acquired pursuant to the Offer) does not exceed 40,00,000 Shares i.e. 20.28% of the Emerging Voting Capital.
[4] Assuming full acceptance of the Offer.

7. Status of the escrow account, whether released or not. — Payment has been made to the Shareholders who tendered the Shares. Balance funds have yet not been released.
8. Payment of interest, if any, to the shareholders along with the details thereof. — Not Applicable
9. Status of investor complaints received, if any. — Not Applicable as no investor complaint received

This Announcement should be read in conjunction with the PA, Letter of Offer and Corrigenda. Unless otherwise specified, capitalized terms used but not defined herein shall have the same meaning as ascribed to it in the Letter of Offer.

The Acquirer, PAC along with their respective Board of Directors accept, severally and jointly, responsibility for the information contained in this Announcement and for the fulfillment of obligations of the Acquirer and PAC laid down in the SEBI SAST Regulations.

This Announcement would also be made available on SEBI's website at www.sebi.gov.in

Issued on behalf of the Acquirer and PAC by the Manager to the Offer

Manager to the Offer

Edelweiss
Ideas create, values protect

Edelweiss Capital Limited
14th Floor, Express Towers, Nariman Point, Mumbai - 400 021, India
Tel: +91-22- 4086 3535; **Fax:** +91-22- 4086 3610; **E-mail:** skilopenoffer@edelcap.com
SEBI Regn: INM0000010650 **Contact Person: Ms. Dipti Samant/Ms. Neetu Ranka**

Dated : 07.12.2010
Place : Mumbai